

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 465 of 2003

Jabalpur, this the 22nd day of August, 2003.

Hon'ble Mr. D.C. Verma, Vice Chairman (Judicial)
Hon'ble Mr. Anand Kumar Bhatt, Administrative Member

Karuna Shankar Mishra,
S/o late Shri Shobhnath Mishra,
Aged about 50 years,
Sr. Booking Clerk, West Central
Railway, Pipariya, Hoshangabad, Resident
of 968/1077, Ist Lane Baika Bagicha,
Jabalpur.

APPLICANT

(By Advocate - Shri Ashok Mishra)

VERSUS

1. Union of India,
Through its Secretary,
Ministry of Railway,
Railway Board, New Delhi.
2. The General Manager,
West Central Railway,
Jabalpur.
3. The Divisional Railway Manager,
West Central Railway,
Jabalpur Division, Jabalpur
4. The Sr. Divisional Personnel Officer,
O/o Divisional Railway Manager,
West Central Railway, Jabalpur.
5. Sr.D.C.M., Central Railway,
Jabalpur.
6. D.C.M., Central Railway,
Jabalpur.
7. A.C.M.(Cog), Central Railway,
Jabalpur.

RESPONDENTS

(By Advocate - Shri M.N. Banerjee)

ORDER (ORAL)

By Anand Kumar Bhatt, Administrative Member -

This original Application is against the punishment
order dated 31.10.2000 (Annexure A-3/2) by which two
increments of the applicant have been stopped without

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cumulative effect. An appeal was preferred by the applicant and it was rejected on 05.01.2001 (Annexure A-5). After that the applicant has preferred a revision under Rule 25 of the Railway Servant (D&A) Rules, 1968 on 15.11.2002 (Annexure A-9). This revision has not been decided by the revisional authority till date and it has been prayed by the applicant to direct the respondents to decide the same.

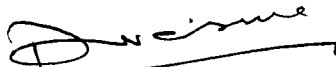
2. The learned standing counsel for the Railways, Shri M.N. Banerjee is present, who stated that as the revision petition is time barred, it would not required to be considered.

3. We have heard both the sides and have considered the pleadings.

4. We feel that ends of justice would be met, if the revisional authority considers the revision petition presented by the applicant on merits, irrespective of the limitation. The revisional authority shall decide the revision petition of the applicant within 3 months of the receipt of copy of this order.

5. Original Application stands disposed of accordingly.


(Anand Kumar Bhatt)
Administrative Member


(D.C. Verma)
Vice Chairman (J)

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